

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.45/13

Monday this the 29th day of July 2013

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

N.Venu,
S/o.late M.Raman,
Retired Postman,
Perinad P.O., Kollam Postal Division.
Residing at Lavanya, Perumon P.O.,
Perinad, Kollam – 691 601.

...Applicant

(By Advocate Mr.V.Sajith Kumar)

V e r s u s

1. Union of India represented by Secretary to Government,
Ministry of Communications, Department of Posts,
Government of India, New Delhi – 110 001.
2. The Chief Postmaster General,
Kerala Circle, Trivandrum – 695 001.
3. The Sr. Superintendent of Post Office,
Kollam Postal Division, Kollam – 691 001.
4. The Postmaster,
Perinad Post Office,
Perinad, Kollam District – 691 601.
5. Postal and BSNL Employees Co-operative Society,
Reg. No.Q880 represented by Secretary,
Near Railway Station, Kollam – 691 001. ...Respondents

(By Advocate Ms.Jishamol Cleetus,ACGSC)

This application having been heard on 29th July 2013 this Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

This Original Application has been filed by the applicant seeking the following reliefs :-

.2.

1. To direct respondents to release the amount covered in Annexure A-1 and Annexure A-2 with interest at the rate of 18% per annum.
2. Grant such other reliefs as may be prayed for and as the Court may deem fit to grant, and
3. Grant the cost of this Original Application.

2. Respondents have filed their reply statement stating that the prayer of the applicant has already been acceded to.

3. In view of the above position, counsel for the applicant has requested to close this Original Application. Accordingly, this Original Application is closed. There shall be no order as to costs.

(Dated this the 29th day of July 2013)



GEORGE PARACKEN
JUDICIAL MEMBER

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